

**Water pollution**

\*134. SHRI ANIL MADHAV DAVE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state the details of steps taken by the Central Pollution Control Board (CPCB) and its branch offices across the country against persons/organisations responsible for water pollution beyond permissible limits during last three years, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): During the last three years, *i.e.* from 2009-10 to 2011-12, the Central Pollution Control Board (CPCB) has issued 195 directions under Section 5 of the Environment (Protection) Act, 1986 to the violating industries. CPCB has also issued 97 directions to State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) under section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 for directing the non-compliant units for taking corrective action.

The State-wise details of directions issued are given in Statement (*See below*).

**Statement***State-wise summary of directions issued*

State	Years					
	2009-10		2010-11		2011-12	
	E(P) Act*	Water Act**	E(P) Act*	Water Act**	E(P) Act*	Water Act**
1	2	3	4	5	6	7
Andhra Pradesh	1	2	3	2	3	2
Arunachal Pradesh	1	-	-	-	-	-
Assam	-	1	4	1	5	
Bihar	-	-	-	-	2	-
Chhattisgarh	3	2	12	-	4	-
Daman and Diu & DNH	-	-	-	-	1	-
Gujarat	-	1	3	1	3	3
Haryana	2	1	-	1	1	1
Himachal Pradesh	1	-	-	-	2	-
Jharkhand	-	1	-	-	3	2

1	2	3	4	5	6	7
Karnataka	-	-	1	1	1	2
Kerala	1	1	-	1	1	1
Madhya Pradesh	-	-	4	-	4	4
Maharashtra	1	2	10	8	9	7
Meghalaya	-	-	-	-	-	-
Odisha	-	1	-	1	3	1
Punjab	2	3	2	1	3	1
Rajasthan	-	-	2	2	3	3
Sikkim	2	1	-	-	-	-
Tamil Nadu	-	1	2	4	12	8
Uttar Pradesh	3	3	27	2	30	7
Uttarakhand	1	-	4	4	3	1
West Bengal	1	1	5	1	4	3
TOTAL	19	21	79	30	97	46

\*Directions issued under Section 5 of the Environment (Protection) Act, 1986.

\*\*Directions issued under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974.

#### Sector-wise Forest Advisory Committees

\*135. SHRI KANWAR DEEP SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has recently rejected the suggestions of the Group of Ministers (GoM) to form sector-wise forest Advisory Committees to speed up the pace of the project approval process;

(b) if so, the grounds on which such a proposal of GoM has been rejected;

(c) whether Government has since evolved any new mechanism to give clearance to coal, mining and power sector related projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Group of Ministers (GoM) constituted to consider the environmental and developmental issues relating to coal mining and other development projects in its sixth meeting held on 1st March,